

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VAS INFRASTRUCTURE LIMITED OPERATING IN REAL ESTATE SECTOR AT BORIVALI WEST
MUMBAI, MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VAS Infrastructure Limited PAN No. : AAACV3537A CIN No. : L65100MH1994PLC076538
2.	Address of the registered office	Madhav Niwas CHSL, Flat No B-1B, First Floor, Natakwala Lane, Opp S. V. Road, Borivali West, Mumbai, Maharashtra, India, 400092
3.	URL of website	https://www.vasinfrastructureltd.com
4.	Details of place where majority of fixed assets are located	The Corporate Debtor has certain redevelopment rights / conveyance deeds in respect of real estate projects located at Borivali (West), Mumbai
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	Not Applicable
7.	Number of employees/ workmen	2 (CFO and Company Secretary)
8.	Further details including the last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending an email at:- cirp@vasinfra.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending an email at:- cirp@vasinfra.com
10.	Last date for receipt of expression of interest	13 October 2026
11.	Date of issue of provisional list of prospective resolution applicants	16 October 2026
12.	Last date for submission of objections to provisional list	21 October 2026
13.	Date of issue of final list of prospective resolution applicants	23 October 2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24 October 2026
15.	Last date for submission of resolution plans	23 November 2026
16.	Process email id to submit Expression of Interest	cirp@vasinfra.com
17.	Details of the corporate debtor's registration status as MSME	Corporate Debtor is an MSME entity having Udyam Registration Number UDYAM-MH-19-0003772

Sd/-

Bimal Kuumar Agarwal
Resolution Professional
For VAS Infrastructure Limited
IBBI Regn No. IBBI/IPA-001/IP-P01409/2018-2019/12186
Authorisation for Assignment valid till 30 June 2027

Address: B-234, Kalpataru Towers, Akurli Road, Kandivali East,
Mumbai, Suburban, Maharashtra, 400101
Place: Mumbai
Date: 28th September 2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VIA INFRASTRUCTURE LIMITED OPERATING IN REAL ESTATE SECTOR AT DOMBIVLI WEST MUMBAI, MAHARASHTRA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
RELEVANT PARTICULARS		
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	V&S Infrastructure Limited PAN No. : AACV3537A CIN No. : L65100MH1994PLC076538	
2. Address of the registered office	Madhav Niwas CHSL, Flat No B-1B, First Floor, Natakawala Lane, Opp S. V. Road, Borivali West, Mumbai, Maharashtra, India, 400092 https://www.vasinfrastructure.com	
3. URL of website	https://www.vasinfrastructure.com	
4. Details of place where majority of fixed assets are located	The Corporate Debtor has certain redevelopment rights / conveyance deeds in respect of real estate projects located at Borivali (West), Mumbai	
5. Installed capacity of main products/ services	Not Applicable	
6. Quantity and value of main products/ services sold in last financial year	Not Applicable	
7. Number of employees/ workmen	2 (CFO and Company Secretary)	
8. Further details including the last available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending an email at- cirp@vasinfra.com	
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending an email at- cirp@vasinfra.com	
10. Last date for receipt of expression of interest	13 October 2026	
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14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	24 October 2026	
15. Last date for submission of resolution plans	23 November 2026	
16. Process email id to submit Expression of Interest	cirp@vasinfra.com	
17. Details of the corporate debtor's registration status as MSME	Corporate Debtor is an MSME entity having Udyam Registration Number UDYAM-MH-19-000372	

Sd/-
Bimal Kumar Agarwal
Resolution Professional
For V&S Infrastructure Limited
IBBI Regn No. IBBI/IPA-001/IP-P01409/2018-2019/121486
Authorisation for Assignment valid till 30 June 2027
Address: B-234, Kalpataru Towers, Akuri Road, Kandivli East, Mumbai, Suburban, Maharashtra, 400101
Place: Mumbai, Date: 28th September 2026


MUMBAI DEBTS RECOVERY TRIBUNAL NO. 3
MINISTRY OF FINANCE, GOVERNMENT OF INDIA,
SECTOR 30A, NEXT TO RAGHULEELA MALL
NEAR VASHI RAILWAY STATION. VASHI NAVI MUMBAI-400703
RP No. 47 OF 2019

Ex - 11

PUNJAB NATIONAL BANK] Certificate Holder
Vs
M/S SHALIMAR EXHIBITORS & ORS] Certificate Debtors

NOTICE FOR SETTLING THE SALE PROCLAMATION

To,
CD-1. M/S SHALIMAR EXHIBITORS
PARTNERSHIP FIRM HAVING PLACE OF BUSINESS
AT 1-335, SHALIMAR HOUSE (SHALIMAR CINEMA BUILDING) SURVEY NO. 1123,
MAULANA SHAUKAT ALI MARG GRANT ROAD MUMBAI-400007
CD-2. NAZIM ASHRAF FURNITUREWALA
S/O MD ASHRAF FURNITUREWALA
RESIDING AT: 62, PERIDOT, 22-A, 6TH FLOOR, PERRY CROSSROAD BANDRA
(WEST), MUMBAI-400050
CD-3. ZOHRAABI ASHRAF FURNITUREWALA W/O MD ASHRAF FURNITUREWALA,
RESIDING AT: 62, PERIDOT, 22-A, 6TH FLOOR. PERRY CROSSROAD BANDRA (WEST), MUMBAI-400050
CD-4. MR HAZRABI ZAKADIA AGHADI (DECEASED)
(A) THROUGH MD ASHRAF FURNITUREWALA
RESIDING AT 62, PERIDOT, 22-A, 6 FLOOR. PERRY CROSSROAD. BANDRA (WEST), MUMBAI-400050
CD-5. ARFAN ASHRAF FURNITUREWALA S/O MD ASHRAF FURNITUREWALA
RESIDING AT: 62, PERIDOT, 22-A, 6 FLOOR. PERRY CROSSROAD BANDRA (WEST), MUMBAI-400050

Whereas the Hon ble Presiding Officer has issued Recovery Certificate in O.A. No.725 of 2015 to pay to the Applicant Bank / Financial Institution a sum of 7,00,00,000 (Rupees Seven Crore Fourteen Thousands One Hundred Ninety Eight Only) alongwith interest and cost, and

Whereas you the CDs have not paid the amount and the undersigned has attached the under-mentioned property and ordered its sale.

Therefore, you are hereby informed that the 09.10.2026 has been fixed for drawing up the proclamation of sale and settling the terms thereof You are hereby called upon to participate in the settlement of the terms of proclamation and to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof

SCHEDULE OF IMMOVABLE/MOVABLE PROPERTY
1. MEZZANINE FLOOR, FIRST FLOOR AND THIRD FLOOR, SHALIMAR HOUSE, AT PLOT OF LAND MEASURING 2160 SQ YARDS OR 1805.9 SQ MTRS, AT 335, GRANT ROAD, MUMBAI-7, C.S. NO.1123, OF GIRGAON DIVISION, WITH REGISTRATION OF MUMBAI CITY.
Given under my hand and the seal of the Tribunal on 06.02.2023

Sd/-
(Ratnesh Kumar)
Recovery Officer-II
Debts Recovery Tribunal-3


KALYAN DOMBIVLI MUNICIPAL CORPORATION
Computer Department
e-Tender Notice No. KDMC/COMP/2026-27/2

The Commissioner, Kalyan Dombivli Municipal Corporation, Kalyan invites tenders through e-TENDERING system for the following work from registered company or Partnership firm or sole proprietor.

Sr. No.	Name Of Work Description	Cost of blank tender form	EMD	Period of Work
1	Supply Of 100 New Printers along with maintenance of these printers and existing Printers for 5 years (free of cost) and provide toners for these printers in best price.	35,400/- (Including GST)	225,000/-	60 Months

Terms & Conditions :

- The detailed tender notice and blank tender forms are available at www.mahatenders.gov.in from 28/09/2026 to 12/10/2026 up to 3.00 p.m.
- The tenders through e-Tendering system will be accepted from 28/09/2026 to 12/10/2026 up to 3.00 p.m.
- The tenders will be open on 13/10/2026 at 3:15 p.m. if possible, at e-Tender cell, KDMC.
- Commissioner KDMC reserves the right to reject one or all tenders without assigning any reason thereof and such decision will be final & binding to all.

Sd/-
Commissioner
Kalyan Dombivli Municipal Corporation
Kalyan

KDMC/PRO/HQ/418
Dt. 24.09.2026

SMFG India Credit		SMFG India Credit Company Limited	
Corporate Off: at 11th Floor, C wing, Embassy 247, Lal Bahadur Shastri Marg, Gandhi Nagar Vikhili (West) Mumbai 400083		Resd. Off.: Commerce Zone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai, Tamil Nadu - 600116	
POSSESSION NOTICE (For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)			
Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited , Having its registered office at Commerce Zone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai, Tamil Nadu - 600116 and corporate office at 11th Floor, C wing, Embassy 247, Lal Bahadur Shastri Marg, Gandhi Nagar Vikhili (West) Mumbai 400083, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice date mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice. The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:			
Name of the Borrower/ Co-Borrowers/Guarantors & Loan Account Number	Demand Notice Date & Amount	Description of Immovable Property/Properties Mortgaged	Date & Type of Possession
LAN : (213221311647367) 1. M M GARMENTS 2. PRAKASH MANGHULAL LULLA 3. JYOTI PRAKASH LULLA	Date: 09th July 2026 Rs. 7169894/- (Rupees Seventy-One Lakh Sixty-Nine Thousand Eight Hundred Ninety-Four Only) as on 06th July 2026	ALL THAT PREMISES BEARING FLAT NO. 201, ADMEASURING 1121 (BUILT UP AREA), ON 2ND FLOOR, IN BUILDING KNOWN AS "MONALISA RESIDENCY" AND SOCIETY KNOWN AS "MONALISA RESIDENCY CO-OPERATIVE HOUSING SOCIETY LIMITED", CONSTRUCTED ON LAND BEARING ROOM NO. 1965 OF BLOCK NO. A-983, CTS No. 29109, ADMEASURING ABOUT 250 SQ. YARDS, & ROOM NO. 1966, BLOCK, NO. A-983, CTS No. 29108, ADMEASURING ABOUT 250 SQ. YARDS., TOTAL ADMEASURING ABOUT 500 SQ. YARDS., LYING BEING AND SITUATED AT ULHASNAGAR-5, DISTRICT-THANE.	22.09.2026 (Symbolic possession)
LAN: (172901312077259) 1. MICRO SALES CORPORATION 2. SURESH JAGDISH GUPTA 3. RAJINI SURESH GUPTA 4. NIKKHIL TRADERS 5. NIKKHIL GUPTA	Date: 09th July 2026 Rs. 28379216.58/- (Rupees Two Crore Eighty-Three Lakh Seventy-Nine Thousand Six Hundred Sixty-Four and Fifty-Eight Paise Only) as on 06th July 2026	ALL THAT PREMISES BEARING 1. OFFICE NO. 10A, 2ND FLOOR, SHREE NARAYAN PREMISES CSL, CTS No. 635, PLOT NO. 84/86 OF DIVISION MANDI, NAGDEVJI CROSSLANE, MUMBAI, 400003 MAHARASHTRA 2. OFFICE NO. 9, 2ND FLOOR, SHREE NARAYAN PREMISES CO-OPERATIVE SOCIETY LTD, CTS No. 635, PLOT NO. 84/86 OF DIVISION MANDI, NAGDEVJI CROSSLANE, MUMBAI, 400003 MAHARASHTRA 3. FLAT NO. 708, 7TH FLOOR, F.WING, RUSTOMJEE VIKAR AVENUE L1-L2 AND L4 WING E & F AND RETAIL, SURVEY NO. 5, 5B, 5D, 5F, 5G OF VILLAGE DONGARE, VINDAR WEST, TALUKA VASAI & DISTRICT PALGHAR-401303 4. FLAT NO. 43, 4TH FLOOR, B WING, RUSTOMJEE ROYALE BUILDING, CTS No. 921/10, 921/12 OF VILLAGE DAHISAR, JAWAYANT SAWANT ROAD, DAHISAR WEST, TALUKA BORIVALI, MUMBAI-400068	22.09.2026 (Symbolic possession)

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of **SMFG India Credit Company Limited** for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 22-09-2026
Place: MUMBAI

Authorised Officer,
SMFG India Credit Company Limited

POSSESSION NOTICE
(for immovable property)

Whereas,

the undersigned being the Authorized Officer of **Asset Reconstruction Company (India) Limited** acting in its capacity as Trustee of **Arcil-CPS-4V, Trust ("Arcil")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated 10.04.2026 calling upon the borrower, the guarantor(s) and the mortgagor(s) **RANDHIR KUMAR CHOUDHARY ALIAS RANDHIR D CHOUDHARY and SAKHI RANDHIR CHOUDHARY ALIAS SHAKHI R CHOUDHARY** against LAN No. **HHPELM00235744** to repay the amount mentioned in the said notice being a sum of **Rs. 5,03,204.15 Rupees Five Lakhs Three Thousand Two Hundred Four and Paise Fifteen Only** as on 09.04.2026 in respect of the said Facility with further interest thereon and penal interest from 10.04.2026 till payment / realisation, within 60 days from the date of receipt of the said notice.

The borrower/guarantors/mortgagor(s) having failed to repay the said amounts to **Arcil**, notice is hereby given to the borrower/guarantors/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of **Arcil** has taken **Symbolic Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on **22.09.2026**.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **Arcil** for a sum of **Rs. 2,90,392.54 (Rupees Two Lakhs Ninety Thousand Three Hundred Ninety Two and Paise Fifty Four Only)** as on 23.06.2026 in respect of the said Facility with further interest at contractual rate from 24.06.2026 till payment / realisation together with all incidental costs, charges and expenses incurred.

The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

Sd/-
PRYADARSHINI TRIPATHI
ADVOCATE, HIGH COURT BOMBAY
Shop No. 6, Karan Hetal Park CHS Ltd.,
Opp. Jangid Estate, Vijay Park,
Mira Road (East), Thane - 401107,
Date : 28/09/2026 Place : Thane

POSSESSION NOTICE

NOTICE is hereby given to the public that Ms. Smita H. Shah, Ms. Anjana H. Shah and Mr. Paresh H. Shah have agreed to sell, transfer and assign to my client, their ten fully paid-up Shares of the Akash Kiran Co-operative Housing Society Limited ("Society"), bearing Distinctive Nos. 81 to 90 (both inclusive), represented by original Share Certificate no. 9 dated 20th June, 2021 ("Shares"), and by virtue thereof and incidental thereto, residential flat no. 402 admeasuring approximately 905 square feet carpet area, on the 4th floor, in 'A' Wing ("Flat") of the Society's building known as "Akash Kiran" Shamik Elegant ("Building") standing on the land bearing Final Plot No. 517 of TPS (V) Vile Parle, CTS No. 1958 (corresponding to Survey No. 137, Hissa No. 1) of Village Vile Parle (East), situate at Plot No. 137, Veer Makrand Ghanekar Marg (Azzad Road), Vile Parle (East), Mumbai 400 057 together with one (1) mechanical/stack car-parking space bearing no. 9 in the 1st of the Building ("Car-Parking Space") and all interest, benefits, advantages and privileges of and incidental to the Flat and the Car-Parking Space.

All persons having any share, right, title, benefit, interest, claim, objections and/or demands in respect of the Shares and/or Flat and/or the Car-parking Space, or any part thereof by way of sale, exchange, assignment, mortgage, charge, pledge, gift, trust, inheritance, occupation, possession, tenancy, sub-tenancy, leave and license, lease, sub-lease, lien, maintenance, bequest, succession, family arrangement / settlement, litigation, Decree or Court Order of any Court of Law or otherwise howsoever are hereby requested to inform the same in writing along with supporting documents to the undersigned at 116, Arun Chambers, 1st Floor, Tardeo, Next to AC Market, Mumbai 400 034, Maharashtra, India, within a period of 14 days from the date of publication of this notice, failing which, the claim(s), if any, of such person/s or parties shall be considered to have been waived and/or abandoned and my client shall complete the transaction without any reference to such claim and/or objection.

Dated This 28th day of September, 2026.

Sd/-
Mrs. Vidhisha Surias-Lawrence
Advocate

POSSESSION NOTICE
(for immovable property)

Whereas,

the undersigned being the Authorized Officer of **Asset Reconstruction Company (India) Limited** acting in its capacity as Trustee of **Arcil-CPS-4V, Trust ("Arcil")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) ("said Act") and in exercise of powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("said Rules") issued a demand notice dated 10.04.2026 calling upon the borrower, the guarantor(s) and the mortgagor(s) **RANDHIR KUMAR CHOUDHARY ALIAS RANDHIR D CHOUDHARY and SAKHI RANDHIR CHOUDHARY ALIAS SHAKHI R CHOUDHARY** against LAN No. **HHPELM00235744** to repay the amount mentioned in the said notice being a sum of **Rs. 5,03,204.15 Rupees Five Lakhs Three Thousand Two Hundred Four and Paise Fifteen Only** as on 09.04.2026 in respect of the said Facility with further interest thereon and penal interest from 10.04.2026 till payment / realisation, within 60 days from the date of receipt of the said notice.

The borrower/guarantors/mortgagor(s) having failed to repay the said amounts to **Arcil**, notice is hereby given to the borrower/guarantors/mortgagor(s) in particular and the public in general that the undersigned being the Authorized Officer of **Arcil** has taken **Symbolic Possession** of the secured assets described herein below in exercise of powers conferred on him/her under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the said Rules on **22.09.2026**.

The borrower/guarantor(s)/mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the below mentioned secured assets and any dealings with the secured assets will be subject to the charge of **Arcil** for a sum of **Rs. 2,90,392.54 (Rupees Two Lakhs Ninety Thousand Three Hundred Ninety Two and Paise Fifty Four Only)** as on 23.06.2026 in respect of the said Facility with further interest at contractual rate from 24.06.2026 till payment / realisation together with all incidental costs, charges and expenses incurred.

The borrowers/guarantors/mortgagors' attention is invited to the provisions of the Sub-Section (8) of Section 13 of the said Act, in respect of time available to redeem the below mentioned secured assets.

DESCRIPTION OF SECURED ASSETS

FLAT NO. 504, ON 5TH FLOOR, BUILDING NO. 4, WING- "I", BUILT UP AREA ADMEASURING I.E. 70.60 SQ. METERS, IN THE BUILDING KNOWN AS "RELIABLE GALAXY", VILLAGE ACHOLE, SY. NO. 254 (OLD 357) HISSANO. 16 TALUKA VASAI, DIST. THANE- 401208, MAHARASHTRA.

Sd/-
Authorised Officer
For Asset Reconstruction Company (India) Limited
(Trustee of Arcil-CPS-4V, Trust)

Date : 22.09.2026
Place : THANE

POSSESSION NOTICE

Whereas, the authorized officer of **Jana Small Finance Bank Limited** under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagor	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	45769630000383	1) Ajit Krushna Sonavale (Borrower), 2) Neha Ajit Sonavale (Co-Borrower)	24/06/2026 Rs.23,574.01 (Rupees Two Lakhs Thirty Five Thousand Seven Hundred Fourteen and One Paise Only) as of 22/06/2026	Date: 24-09-2026 Time: 04:23 PM Symbolic Possession
Description of the Property: All the piece and parcel of House No.72, Near Vasant Holiday Farm House, Nana Master Nagar, Malwadi, Village Kirawali, Karjat, Raigad-410201. 1000 Sq.ft. On Bounded: East: Pandurangra A.S. Sonavale, West: Dinesh Dho. Sonavale, South: Ketan Joshi, North: Bandu Dhondu Sonavale.				
2	46381220000240	1) Manisha Balkrushna Dalavi (Borrower), 2) Balkrushna Kamalr Dalavi (Co-Borrower)	14/07/2026 Rs. 2,58,126.87 (Rupees Two Lakhs Fifty Eight Thousand One Hundred Twenty Six and Eighty Seven Paise Only) as of 12/07/2026	Date: 24-09-2026 Time: 05:30 PM Symbolic Possession
Description of the Property: All the piece and parcel of the Immovable Property bearing House No.993, Ahead of Government Ashram School, Embur Road, Village Embur, Embur Airambi, Tal and Dist. Palghar-401403. Total Adm. Area is East to West and North to South 756 Sq.ft. (Carpel Area). East: Open Land, West: Open Land, North: Open Land, South: Road.				
3	46389630000147 & 46389410000051	1) Nikita Harendra Pandey (Borrower), 2) Harendra Shreenath Pandey (Co-Borrower), 3) Vibhadevi Harendra Pandey (Co-Borrower)	13/07/2026 Rs.37,161.65 (Rupees Three Lakhs Seventy One Thousand Six Hundred Eighty One and Fifty Five Paise Only) as of 09/07/2026	Date: 24-09-2026 Time: 01:07 PM Symbolic Possession
Description of the Property: All the piece and parcel of Grampanchayat Mikat No.6885 Total Adm Area is 166.00 Sq.ft. and 7866 Total Adm Area is 166.00 Sq.ft. Total Adm is 332.00 Sq.ft. situated at Mouje Boisar Dandipada, Tal. & Dist. Palghar-401501. Bounded on: East by: House, South by: Access Road, West by: House, North by: Open Space.				
4	33259440000102	1) Ganesh Bharat Muke, Prop. Bholenath Duddh (Borrower), 2) Bharat Anant Muke (Co-Borrower), 3) Sulbha Bharat Muke (Co-Borrower)	21/07/2026 Rs.19,48,127.23 (Rupees Nineteen Lakhs Forty Eight Thousand One Hundred Twenty Seven and Twenty Three Paise Only) as of 17/07/2026	Date: 24-09-2026 Time: 05:07 PM Symbolic Possession
Description of the Property: All the piece and parcel of the Immovable Property bearing House No.89, Village Avalas, Beed Budruk, Tal. Karjat, Dist. Raigad-410201. Toatl Adm Area 1120 Sq.ft. Bounded on: East by: Open Space, West by: House of Jagannath Kadam, South by: Road, North by: House of Sharad Anant Mule.				

Whereas the Borrower/s Co-Borrower/s Guarantor/s Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower/s mentioned herein above in particular and to the Public in general that the authorised officer of **Jana Small Finance Bank Limited** has taken symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower/s Co-Borrower/s Guarantor/s Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of **Jana Small Finance Bank Limited**.

Place: Maharashtra Sd/- Authorised Officer,
Date: 24.09.2026 For Jana Small Finance Bank Limited

JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/28, Off Domlur, Koramangla Inner Ring Road, Next to EGI Business Park, Challaghatta, Bangalore-560071. Branch Office: Shop No.4 & 5, Ground Floor, Indiabulls Mint, Gladys Alvares Road, Hiranandani Meadows, Pokhran Road, Thane West-400610.

U GRO Capital Limited
Registered Office Address: B-17, Fourth Floor, Art Guild House, Phoenix Market City, Kuria (West), Mumbai- 400070

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002, ("THE RULES")

The undersigned being the authorised officer of **UGRO Capital Limited** under the Act and in exercise of the powers conferred under Section 13(2) of the Act, read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Sl.No.	Name of the Borrower(s)	Demand Notice Date and Amount
1	1) SREE SAI ELECTRONICS 2) MITHUN GOPINATH NAIR 3) SUREN JAU R LAN - JGHRDSS000007576	Demand Notice date: 15-SEP-2026 Notice Amount: 68,25,661.00/- (Rupees Sixty-Eight Lakh Twenty-Five Thousand Six Hundred Sixty-One Only) As on 28/09/2026

DESCRIPTION OF SECURED ASSET(S):- 1) Survey Number:45/2 AND SURVEY NO 173/0, Area of Constructed Property: 45,7400 Square Meter, Property Type: Flat, Office Description: Pin Code : 410206, Property Description : FLAT NO 20/04 FLOOR 7 WING PHASE 1 BALAJI SYMPHONY JARANA CHSL, Balaji Symphony, Property Description : VILLAGE : SHILLOTAR RAICHUR PANVEL RAIGAD, Admeasuring Carpel Area of 39.970 Sq.mtrs Balcony area of 1.950 Sq.mtrs. Niche of 2.7720 Sq.mtrs. Survey Slab 1.100 Sq.mtrs. Gross usable area totalling to 45.740 Sq.mtrs. along with allotted Parking No. P2-165.

The borrower(s) are hereby advised to comply with the demand notice(s) and pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, late payment penalty, bounce charges, cost and expenses etc. till the date of realization of the payment. The borrower(s) may note that UGRO Capital Limited is a Secured Creditor and the loan facility available by the borrower(s) is a secured debt against the immovable property(ies) being the secured asset(s) mortgaged by the borrower(s) with UGRO Capital Limited.

In the event, the borrower(s) are failed to discharge their liabilities in full within the stipulated time, UGRO Capital Limited shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the Secured Asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder in order to realize the dues in the loan account of the borrower(s). UGRO Capital Limited is also empowered to ATTACH AND/OR SEIZE the Secured Asset(s) before enforcing the right to sale or transfer. Subsequent to the sale of the Secured Asset(s), UGRO Capital Limited also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the Secured Asset(s) is insufficient to cover the dues payable by the borrower(s) to UGRO Capital Limited. This remedy is in addition and independent of all other remedies available to UGRO Capital Limited under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act in respect of time available, to redeem the Secured Asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing or dealing with the Secured Asset(s) or transferring the same by way of sale, lease or otherwise (other than in ordinary course of business) any of the Secured Asset(s) without prior written consent from UGRO Capital Limited and non-compliance of the above is an offence punishable under Section 29 of the Act. The copy of the demand notice(s) is available with the undersigned and the borrower(s) may, if they so desire, collect the same from the undersigned.

Date: 28/09/2026
Place: MAHARASHTRA

Sd/- (Authorized Officer)
For UGRO Capital Limited, authorised.officer@ugrocapital.com

Public Notice

Notice is hereby given that our client has agreed to purchase and instructed us to investigate the title of Owner M/s. Enviro Safety Private Limited, having its registered office address at 3rd Floor, Office No. TA-01, A-Wing, Lake City Mall, Kapurbawdi Junction, Ghodbunder Road, Thane West, Maharashtra-400607, through its Directors Mr. Sandip Prabhakar Diwate and Smt. Shital Maruti Dalavi; to the undermentioned property. Out of the below mentioned property, the Land bearing Survey No. 31, Hissa No. 18 has been acquired by M/s. Enviro Safety Private Limited, through its Director Mr. Sandip Prabhakar Diwate, by virtue of Registered Sale Deed bearing Registered Serial No. 2739/2022, duly executed on date 28/02/2022 and by virtue of Registered Rectification Deed bearing Registered Serial No. 18161/2022, duly executed on date 26/12/2022. All Persons having any claim, right, title or interest in the said under mentioned property by way of sale, mortgage, charge, lien, gift, use, trust, possession, inheritance or whatsoever are hereby requested to make the same known in writing with supportive proofs to the undersigned at their below mentioned office address, within Fifteen (15) days from the date hereof, otherwise the investigation shall be completed without any reference to such claim and the same if any shall be considered as waived.

The Schedule of the Land
Village Vadghar, Taluka Bhiwandi, District Thane

Survey No.	Hissa No.	Area(Sq. Mtrs.)	Assesment (Rs.-Ps.)
9	5	200.00	20.00/-
31	18	2050.00	330.00/-
31	27	1340.25	178.70/-
31	31	3200.00	320.00/-
Total:		6790.25	

Signature/-

Adv. Jeetendra N. Shete
Office Address:- Nandan Arcade, 2nd Floor, Opposite State Bank of India, Ashok Nagar Gate, Bhiwandi, District Thane

Before The Recovery Officer
In the precincts of THE CITY CO-OPERATIVE BANK LTD., MUMBAI
(Under Liquidation)
1st Floor, Padmavati Darshan, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013.
Phone No. 35220879/35221029

FORM 'Z'
(see sub rule 11 (d-1) of rule 107)
Possession Notice For Immovable Property

Whereas, the undersigned being the Recovery Officer of The City Co.Op.Bank Ltd., Mumbai under the Maharashtra Co-Operative Societies Rule,1961 issued a Demand Notice dated 28/11/2025 followed by Order of Attachment notice dated 29/07/2026 calling upon the Judgment Debtor i.e Borrower & Guarantors.

Mr. Subhendu Bhimalendu Bhattacharjee along with other judgment debtors has to repay the amount mentioned in the notice being Rs.12,13,559.50 (Rs. Twelve Lakhs Thirteen Thousand Five Hundred Fifty Nine and Paise Fifty Only) interest up to December 2024 and interest thereon & other charges till realization with date of receipt of the said notice and the Judgment Debtors having failed to repay the amount, the undersigned has issued a Order of Attachment and attached the property described herein in below.

The Judgment Debtors having failed to repay the amount, the notice is hereby given to the Judgment Debtors and the public in general that the undersigned has taken symbolic possession of Flat No.B-402 "B" Wing, 4th Floor, Shiv Leela Apartment, Sabe Road, Opp. Axis Bank ATM, Diva (East) Dist - Thane - 400 612 owned by Mr. Subhendu Bhimalendu Bhattacharjee Borrower by virtue of the powers vested to Recovery Officer under section 156 of the Maharashtra Co-Operative societies Act 1960, read with Rule 107 of the Maharashtra Co-Operative societies Act 1961.

The Judgment Debtors in particular and the public in general is hereby cautioned NOT TO DEAL with the property and dealing with the property will be subject to the charge of The City Co-Operative Bank Ltd. Mumbai for an amount of Rs.12,13,559.50 (Rs. twelve Lakhs Thirteen Thousand Five Hundred Fifty Nine and Paise Fifty Only) & interest thereon from 1st January 2025.

Description of the Immovable Property:

Flat No.B-402 "B" Wing, 4th Floor, Shiv Leela Apartment, Sabe Road, Opp. Axis Bank ATM, Diva (East) Dist - Thane - 400 612 owned by Mr. Subhendu Bhimalendu Bhattacharjee

Recovery Officer,
empowered by Registrar of Co.op.Dept.,
Government of Maharashtra.

Date: 22/09/2026
Place: Mumbai.

पाकिस्तानच्या 'रेक्यू ११२२' या आतंकवादी प्रतिक्रडा सेवा संस्थेने दिलेल्या माहितीनुसार, खैबर पख्तूनख्वा आणि बलुचिस्तानच्या या अशांत प्रांतांचे सीमेजवळील डेरा इस्माईल खान जिल्ह्यातील दराझिंद तसेली भागात ही घटना घडली. पोलिसांनी सांगितले की, एका आत्मघाती हल्लेखोरांने स्फोटकांद भरलेली ट्रॅक्टर-ट्रॉली थेट आत्मन मेला पोली तपासणी नाकावर नेऊन आढळली. या प्रचंड स्फोटा १२ जणांचा जागीच मृत्यू झाला तर १८ जण जखम झाले. गुमनामचे सीमाशुल्क आणि उदात्त जखम विभागाच्या दोन अधिकाऱ्यांची समावेश असल्या पोलिसांनी स्पष्ट केले आहे. घटनेची माहिती मिळता सुुरक्षा दलांनी घटनास्थळी धाव घेऊन संपूर्ण परिसरावर वेढा घातला असून शोकाभावामुळे सुरू केले आहे.